

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 202  
IB-153/ND/2020**

**IN THE MATTER OF:**

**M/s. VS&B Domestic Container Solutions Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Maple Logistics Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 28.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
SHRI S.K. MOHAPATRA, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Shradha Agrawal, Adv.  
For the Respondent/ Corporate-debtor :Mr. Arush Kumar, Adv.**

**ORDER**

Heard the submissions made by the counsels for both the parties. One week time is granted to the corporate-debtor for filing the reply and on the other hand learned counsel appearing on behalf of the operational-creditor is directed to file the rejoinder if any from the date of the receipt of the reply. It shall be the last opportunity for the corporate-debtor for filing the reply. Matter is adjourned to 24.03.2020.



**(S.K. Mohapatra)  
Member (T)**



**(Abni Ranjan Kumar Sinha)  
Member (J)**